

Central Administrative Tribunal
Principal Bench, New Delhi.

CCP-383/93
OA-978/89

New Delhi this the 14th Day of February, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sh. N.N. Seetharam Bhat,
S/o late Sh. N.Narain Bhat,
R/o B-12, Park View Apartments,
Kingsway, Nagpur-I.

Petitioner

(By advocate Sh. V.P. Kohli)

versus

Sh. Masihuzzaman,
Secretary,
Railway Board,
Rail Bhawan,
New Delhi.

Respondent

ORDER (ORAL)
delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.

To the affidavit of compliance, a copy of the order passed on 26.11.93 by the Chief Personnel Officer is annexed. The respondents have stated in the affidavit of compliance that the Tribunal's orders have been complied with. The document referred to above also indicates that compliance has taken place.

The learned counsel for the petitioner had been granted two weeks' time to obtain instructions from his client as to whether the compliance in fact has been made. He prays for two weeks further time to obtain instructions. We are not inclined to grant further time. However, we make it clear that if the petitioner really feels that the order of the Tribunal has not been complied with, it will be open to him to make an application to this Tribunal for reviving this C.C.P. He shall indicate in the application the

64

details as to why he feels that the order has not been complied with.

C.C.P. is disposed of finally. No costs.

(B.N. DHUNDIYAL)
MEMBER (A)

(S.K. DHAON)
VICE CHAIRMAN

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